

FINAL ORDER

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.182 of 2013

Cuttack this the 2nd day of April, 2014

CORAM:

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Dr.Krushna Chandra Bal
Aged about 58 years
Son of late Sudarsan Bal
Senior Administrative Grade
Indian Railway Personnel Office
Office of the Chief Personnel Officer
Rail Sadan, Chandrasekharpur
East Coast Railway
Bhubaneswar
At-HIG-33
Saila Shree Vihar
PO/PS-Bhubaneswar
Dist-Khurda

...Applicant

By the Advocate(s)-M/s.N.R.Routray

S.K.Mohanty

T.K.Choudhury

Ms.J.Pradhan

Mr.S.Dash

-VERSUS

Union of India represented through

1. The Director (ESTT)
Railway Board
Rail Bhawan
New Delhi
2. The Secretary
Railway Board
Rail Bhawan
New Delhi
3. The General Manager
East Coast Railway
Bhubaneswar
Dist-Khurda

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4. The Chief Personnel Officer
East Coast Railway
Bhubaneswar
Dist-Khurda

By the Advocate(s) Mr.S.K.Ojha

ORDER

A.K.PATTNAIK, MEMBER(J)

Heard Shri N.R.Routray, learned counsel for the applicant and Shri S.K.Ojha, learned Panel Counsel for the Respondent-Railways. By drawing our attention to M.A.No.151/14, Shri Routray submitted that in the meantime, applicant has submitted a representation to Respondent No.1 ventilating his grievance and praying therein for reconsideration of his case for transfer from the present place of posting to East Coast Railways Headquarters. On the other hand, Shri S.K.Ojha by drawing our attention to objection filed by the Respondents to M.A.No.151/2014 submitted that in the meantime, the post in question against which applicant wants to come on transfer has already been filled up. Further, Shri Ojha submitted that he has not received instruction if any such representation has been preferred by the applicant ventilating his grievance more so the period of service left for his superannuation. Shri Routray submitted that since the applicant is having less than one year to retire from the service, and  ventilating his grievance as aforesaid, he has made a representation to Res.No.1, he does not want to prosecute this O.A. and accordingly, a direction may be issued to Res.No.1 to consider the representation preferred by the applicant keeping in mind the period of service left for his superannuation. Accordingly, M.A.No.151/14 along with OA is disposed of with direction to Res.No.1 to




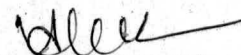
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consider the representation preferred by the applicant especially keeping in mind the date of his superannuation and communicate the result thereon to the ^{applicant} as per the extant rules and regulations within a period of 45 days from the date of receipt of this order.

3. On the prayer of Shri Routray, copy of this order be transmitted to Res.No.1 by Speed Post for which Shri Routray will file the postal requisites by 4.4.2014.

Free copy of this order be made over to the learned counsel for the parties.

(R.C.MISRA) 
MEMBER(A)


(A.K.PATNAIK)
MEMBER(J)

BKS